The Madhya Pradesh Resettlement and Rehabilitation of Displaced Persons (Land Acquisition) Act, 1949

Act 20 of 1949

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THE MADHYA PRADESH RESETTLEMENT AND REHABILITATION OF DISPLACED PERSONS (LAND ACQUISITION) ACT, 1949

No. 20 of 1949

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THE MADHYA PRADESH RESETTLEMENT AND
REHABILITATION OF DISPLACED PERSONS (LAND
ACQUISITION) ACT, 1949
(No. 20 of 1949)¹

(Received the assent of the Governor on the 16th April
1949; assent first published in the Central Provinces and Berar
Gazette on the 22nd April 1949)

An Act to make provision for the speedy acquisition of
land for the resettlement and rehabilitation of displaced persons

Preamble

Whereas it is expedient to make provision for the
speedy acquisition of land for the resettlement and rehabilitation
of displaced persons.

It is hereby enacted as follows:—

Short title and extent.

1. (1) This Act may be cited as the [Madhya Pradesh]²
Resettlement and Rehabilitation of Displaced persons (Land

[(2) It extends to and shall be in force in the whole of
Madhya Pradesh.]³

Definition.

2. In this Act, unless there is anything repugnant in the
subject or context,—

"Displaced person" means any person who, on account
of the setting-up of the Dominions of India and Pakistan, or on
account of civil disturbances or fear of such disturbances in
any area now forming part of Pakistan, has been displaced from
or has left his place of residence in such area after the 1st day of
March 1947, and who has subsequently been residing in India.

Acquisition of land.

3. The State Government may, where it considers it
necessary or expedient to acquire speedily any land for the
resettlement and rehabilitation of displaced persons, acquire
such land and the provisions of the Land Acquisition Act, 1894
(1 of 1894), as modified by the provisions contained in the
Schedule shall apply to such acquisition.

Disposal of land.

4. Subject to such rules as may be made by the State
Government, the [Collector]⁴ may use or deal with any land
acquired under the provisions of this Act in such manner and
subject to such conditions as may appear to him to be expedient
for the purpose of resettling displaced persons:

Provided that no displaced person to whom any land
has been allotted under the provisions of this section shall

1. For Statement of Objects and Reasons, see Central Provinces and
Berar Gazette Extraordinary, 1949, page 145, for discussion, see
Central Provinces and Berar Legislative Assembly Proceedings, 1949,
and Berar”.
transfer such land to any other person except with the previous consent of the [Collector] giving in writing by a general or special order.

5. The State Government may make rules to carry out the objects of this Act and for the guidance of officers in all matters connected with its enforcement. Power to make rules.

THE SCHEDULE

(See section 3)

Modifications in the Land Acquisition act, 1894

1. For clause (f) of section 3, the following clause shall be deemed to be substituted, namely:

"(f) the expression 'public purpose' includes the provision of land for agriculture or for residential, business or industrial purposes, or for any purpose incidental to any of these with a view to resettlement and rehabilitation of displaced person";

2. In section 17

(i) in sub-section (1), the words "waste or arable" shall be deemed to have been omitted, and

(ii) the following proviso shall be deemed to have been added to the said sub-section, namely:

"Provided that the Collector shall not take possession of any building or part of building under this sub-section without giving to the occupier thereof at least forty-eight hours notice of his intention so to do, or such longer notice as may be reasonably sufficient to enable such occupier to remove his movable property from such building without unnecessary inconvenience".

1. Subs by M. P. A. O. 1956, for "Deputy Commissioner".